



OA No. 620/2021

**Central Administrative Tribunal
Allahabad Bench**

OA No./330/620/2021

This the 27th day of August, 2021

Hon'ble Mrs. Pratima K Gupta, Member(J)
(Through Video conferencing)

Pushpa Singh W/o Late Akhilesh,
aged about 40 years, HRS No.200302266,
R/O- Village - Bigahaiya,
Post- Bagbana, Tehsil- Bara,
District – Prayagraj, U.P.

.... Applicant

(through Advocate Shri Satish Sahu)

Versus

1. Bharat Sanchar Nigam Limited through its Chairman Cum Managing Director (C&MD) Corporate Office, New Delhi-110011.
2. Chief General Manager, BSNL UP East, Circle Lucknow.
3. Telecom District Manager, (CDM) BSNL, Banda.

.... Respondents

(through Advocate Shri Arvind Singh)



ORDER(ORAL)

Hon'ble Mrs. Pratima K Gupta, M(J)

The present OA has been filed by the applicant for releasing of terminal benefits on demise of husband of the applicant and seeking compassionate appointment.

The applicant has sought following relief:

"(I) To issue a writ order or direction in the suitable nature to the concerned competent authority to pay the terminal benefits to the applicant as soon as possible.

(II) To issue a writ order or direction in the suitable nature commanding and directing the respondents to provide the appointment under dying in harness rules as per qualification of the applicant expeditiously within stipulated period to be fixed by this Hon'ble Tribunal.

(III) To issue a writ order or direction in the suitable nature to the concerned competent authority to decide the pending representation of the applicant within stipulated period to be fixed by this Hon'ble Tribunal.

(IV) To issue any other suitable writ, order or direction in facts and circumstances of the case which this Hon'ble Tribunal may deem fit and proper.

(v) award the cost of the application favour of the applicant."



2. The counsel for the applicant submits that, at this stage he would be satisfied if his representation dated 10.07.2021 annexed with this OA is disposed of in a time bound manner. Learned counsel for the respondents has no objection to the same.

3. In view of the above, the OA is disposed of with the direction to the respondents to decide the representation of the applicant dated 10.7.2021 by passing reasoned and speaking order within a period of eight weeks from today. The present OA may also be treated as supplementary representation. The applicant is at liberty to approach this Tribunal in case he is not satisfied with decision of respondents.

4. OA is disposed of. No order as to costs.

**(Pratima K Gupta)
Member(J)**

Rb/shilpi